

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †6341**  
ANSWERED ON 05.04.2018

**SIMPLIFICATION OF PROCEDURE FOR APPROVING PROJECTS**

†6341. SHRI BODHSINGH BHAGAT

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has simplified the procedure/guidelines regarding grant of approval to the irrigation projects by the Central Water Commission after May 2014 and if so, the details thereof;
- (b) whether improvements have been made after May 2014 in simplifying the complex process of granting Central assistance for irrigation projects under Accelerated Irrigation Benefits Programme (AIBP); and
- (c) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) The Guidelines for Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects have been revised/simplified in 2017. The main modifications incorporated are given at **Annexure**.

(b) & (c) Ninety-nine (99) ongoing irrigation projects have been identified in consultation with the States for completion in phases up to December, 2019. For completion of these projects in a mission mode, funding mechanism through NABARD has been approved by the Government for both Central and State share. Further, the procedure for approval of revised cost for providing Central Assistance has been simplified as below:

- i. No separate clearance/Advisory Committee clearance/Investment Clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012.
- ii. Fast track *proforma* clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR, RD & GR is required.

Further, cost escalation over and above 20% on the approved cost as on 01.04.2012 shall be borne by the concerned State Government for which they can avail loan from NABARD under Long Term Irrigation Fund (LTIF).

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**Annexure referred to in reply to part (a) of the Unstarred Question No. †6341 to be answered in Lok Sabha on 05.04.2018 regarding “Simplification of Procedure for approving Projects”**

**Main modifications incorporated in the Guidelines**

- Detailed Project Report (DPR) submission and appraisal process are to be done only through web-enabled e-PAMS system to reduce postal or other communication delays.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC which reduces deficiencies in the DPR before its submission to CWC.
- Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC.
- Project Authorities will get aspects pertaining to CSMRS/MoAG&FW/CGWB examined from the respective agencies before submitting the DPR to CWC leading to fast track examination of the DPR.
- The time line for completion of examination / appraisal process has been fixed.
- In case the statutory clearances / concurrences such as Environment, Forest clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.

Further, State Governments now are to submit the Investment Clearance proposal to Central Water Commission (CWC) and after examination; they recommend the proposal to Investment Clearance Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR). Based upon recommendations of the committee, MoWR, RD & GR accords Investment Clearance to such projects.

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